

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NANAI DAIRY PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor Nanai Dairy Private Limited.
2.	Date of incorporation of corporate debtor 12/01/2009
3.	Authority under which corporate debtor is incorporated / registered ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U15209MH2009PTC189530
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Address: G - 1, Avishkar Empress, K.W. Chitale Path, Behind Portuguese Church, Dadar (W), Mumbai - 400028 MH  Other Address: Sudhanagar, At Post Poyanje, Taluka Panvel, District Raigad, Panvel 410206 MH
6.	Insolvency commencement date in respect of corporate debtor Date of Order: 24 <sup>th</sup> January 2023 Date of receipt/ uploaded by NCLT: 24 <sup>th</sup> January 2023
7.	Estimated date of closure of insolvency resolution process 23 <sup>rd</sup> July, 2023 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Prakash Dattatraya Naringrekar Regd. No. IBBI/IPA - 002/IP - N00270/2017 - 18/10783
9.	Address and e-mail of the interim resolution professional, as registered with the Board 503 - A, Blue Diamond CHS Ltd, Chincholi Bunder Link Road Junction, Malad West, Mumbai - 400 064 <b>Email:</b> <b><u>prakash03041956@gmail.com</u></b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional 16, 2nd Floor, Surendra Niwas, Behind Malvan Katta Hotel, Aarey Road, Goregaon East, Mumbai - 400063. <b>Email: <u>nanai.cirp@gmail.com</u></b>
11.	Last date for submission of claims 07 <sup>th</sup> February 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable - as per details available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of the Nanai Dairy Private Limited on 24<sup>th</sup> January 2023.

The creditors of Nanai Dairy Private Limited, are hereby called upon to submit their claims with proof on or before 07th February 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA **Not Applicable.**

Submission of false or misleading proofs of claim shall attract penalties.

**For Nanai Dairy Private Limited**



**Prakash Dattatraya Naringrekar**  
**Interim Resolution Professional**  
**IBBI/IPA – 002/IP – N00270/2017 – 18/10783**  
**Date: 25/01/2023**  
**Place: Mumbai**

**Prakash Dattatraya Naringrekar**  
**Insolvency Professional**

Regd. No. IBBI/IPA-002/IP-N00270/2017-18/10783  
503 A, Blue Diamond C.H.S. Ltd.,  
Chincholi Bunder, Link Road Junction,  
Malad - West, Mumbai - 400 064.